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SEBI/CFD/DIL/DIP/30/2008/17/03
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To All Registered Merchant Bankers / Stock Exchanges

Dear Sirs,

Sub.: Amendments to SEBI (Disclosure and Investor Protection) Guidelines, 2000.

1. In exercise of the powers conferred under sub-section (1) of Section 11 of the Securities and Exchange Board of India Act, 1992, it has been decided to amend the SEBI (Disclosure and Investor Protection) Guidelines, 2000 as under :

CHAPTER II
ELIGIBILITY NORMS FOR COMPANIES ISSUING SECURITIES

In sub-clause (v) of clause 2.2.2B, after sub-clause (k), the following sub-clause shall be inserted, namely:-

“l. National Investment Fund set up by resolution F. No. 2/3/2005-DD-II dated November 23, 2005 of Government of India published in the Gazette of India.”

2. The amendments made vide this circular shall come into force with immediate effect.
3. This circular and the entire text of the SEBI (Disclosure and Investor Protection) Guidelines, 2000, including the amendments issued vide this circular, are available on SEBI website at www.sebi.gov.in under the categories “Legal Framework” and “Issues and Listing”.

Yours faithfully,

Neelam Bhardwaj